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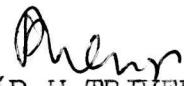
CORAM:HON'BLE MR. P.H.TRIVEDI	:	VICE CHAIRMAN
HON'BLE MR. P.M.JOSHI	:	JUDICIAL MEMBER

30-1-1987

Learned advocate Mr.Xavier for the applicant states that after an ex-parte enquiry an order of reversion was sought to be served upon the petitioner. He has not yet seen the order.

He fears that before the appellate authority, ~~disposes~~ of the appeal he may retire and in the meantime reversion may be affected. He therefore seeks interim relief. His plea is that there is no provision for obtaining this relief from the Departmental authorities at the appellate stage.

We find that the applicant has not exhausted his remedy and this is not a fit stage for admitting it. The application is therefore summarily dismissed. The applicant is free to approach the Tribunal if he has any cause. The appellate authorities may disposed of the appeal when it is made, urgently in view of the remaining period of service of the application being short.


(P.H.TRIVEDI)
VICE CHAIRMAN


(P.M.JOSHI)
JUDICIAL MEMBER